

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:6743

ANSWERED ON:06.05.2010

FAMILY COURTS

Anandan Shri K.Murugeshan;Mahajan Smt. Sumitra;Viswanathan Shri P.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of family courts functioning in the country, State-wise;
- (b) whether any proposal is under consideration to set up more family courts in the country;
- (c) if so, the details thereof;
- (d) the number of cases filed/pending/disposed of by family courts during the last three years, State-wise;and
- (e) the financial assistance provided to each State for the purpose during the last three years?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) & (e): As per the information received from the State Governments/ Registries of the High Courts, 207 Family Courts are functional in the country. A statement indicating the number of Family Courts functioning in the country, State-wise and financial assistance provided to States for the purpose during the last three years is enclosed at Annexure -1.

(b) & (c): Family Courts are set up by the State Governments in consultation with the respective High Court as per their need. The role of the Central Government is limited to providing financial assistance to the State Governments for meeting expenditure on Family Courts as per the norms of the scheme. Central Government has, however, requested the State Governments to set up at least one Family Court in each district.

(d): A statement indicating the number of cases filed, pending and disposed of by Family Courts during the last three years, State-wise is enclosed at Annexure II.